

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1302
ANSWERED ON:05.03.2013
COMPENSATION POLICY
Muttamwar Shri Vilas Baburao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the date on which the decision with regard to paying full salary to the families of the police personnel killed in anti-naxal operations for the remaining period of their service was taken;
- (b) whether it has been implemented since 2009 by some States but the said benefit is not being provided to the personnel killed before that; and
- (c) if so, the steps being taken by the Government to remove this discrimination?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c) 'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order primarily lies in the domain of the State Governments concerned, who deal with the various issues related to Left Wing Extremist (LWE) activities in the States. The Central Government closely monitors the situation and supplements the efforts of the State Governments through several ways, inter-alia, including deploying Central Armed Police Forces (CAPFs) to assist them.

The Next of Kin (NoK) of the CAPF personnel killed in LWE violence are entitled to get pension under the Liberalised Pensionary Awards (LPA) Scheme which is effective from 1st January, 1986 and is now a part of Central Civil Service (Extraordinary Pension) Rules. Under the LPA Scheme, the Next of Kin of CAPF personnel, inter-alia, killed in LWE violence are paid family pension equal to the last pay drawn by the deceased CAPF personnel, for life or until re-marriage of the widow.

However, the State Governments have their own policy regarding paying compensation and family pension to the NoK of the deceased State Police personnel killed in LWE violence.